

No. J-12011/18/2006-IA.I
 Government of India
 Ministry of Environment & Forests

Paryavaran Bhawan,
 C.G.O. Complex,
 Lodi Road,
 New Delhi-110003

Dated 21st June, 2006

To,

The Secretary (Irrigation)
 I&CAD Department
 A.P. Secretariat
 Hyderabad- 500022

Subject : **Galeru Nagari Sujala Shravanti (GNSS) Project in District Kurnool, Andhra Pradesh – Environmental Clearance reg.**

Sir,

This has reference to your letter No. SE/GNSS Circle/KADAPA/Camp 1/Hedrabad, dated 12.04.2006 on the subject..

2. The above referred proposal was considered by the Expert Committee for River Valley & Hydroelectric projects at its meeting held on 19.04.2006 & reconsidered on 17.05.2006.

3. It has been noted that the proposed project contemplates drawl of 38.00 TMC of surplus flood water from Krishna river to provide irrigation to 1.052 lakh ha. (2.60 lakh acres) in two districts of Kadapa and Chittoor, drinking water to about 10 lakh people by using about 3.00 TMC of water and stabilisation of existing command of Pulivendula branch canal to an extent of 24282 ha. The scheme consists of 11(eleven) balancing/storage reservoir with 14 to 29 m high of dams. Total land requirement for the project is 10348.25 ha., of which 1104.45 ha is forest land. Forest clearance is yet to be obtained. Total 6610 families from 42 villages are likely to be affected due to this project. Public Hearing was conducted in two districts of Chittor & Kadapa on 14.03.2006. The total cost of the project is 4562.33 crores.

4. The Ministry of Environment and Forests hereby accords environmental clearance as per the provision of Environmental Impact Assessment Notification-1994, subject to the strict compliance of the terms and conditions mentioned below –

[Signature]

Part – A: Specific conditions

- i) Total 6610 Families from 42 Villages are likely to be affected by this project. The project-affected families shall be rehabilitated as per Andhra Pradesh Government's R & R Policy –2005 & its amendment G.O. M.S. No. 76, dated 13th April, 2006 .
- ii) Eleven balancing reservoir are proposed with different heights. Sciesmic design parameters for the dams need to be approved by National Commission on Seismic Design Parameters (NCSDP), Central Water Commission, New Delhi.
- iii) A monitoring committee should be constituted which must include representatives of project affected persons from SC/ST category and a women beneficiary. The committee would also attend the Grievance Redressal of the affected peoples.
- iv) Commitment made during Public hearing by the project authority on different issues should be fulfilled.
- v) Forest Clearance should be obtained for acquiring 1104.45 hectare forest land & submitted.
- vi) Water user association / co-operative and involvement of the whole community for disciplined use of available water should be provided.
- vii) Command Area Development, as proposed in the EIA / EMP should be implemented. Water logging should be treated through suitable drainage measures and conjunctive use of ground water and surface water, reclamation of saline lands and measures to improve the soil fertility should be ensured.
- viii) Occurrence of stagnant pools/slow moving water channels during construction and operation of the project provide breeding source for vector mosquitoes and other parasites. The canal should be properly channelised so that no small pools and poodles are allowed to be formed. Even after taking precaution, due to unforeseen situations, breeding of mosquito and resultant malaria or mosquito borne diseases may increase. If such a situation arises, it will be the responsibility of project authorities to take all corrective steps i.e. residual insecticidal spray in all the project affected areas and surrounding 3 Km. area, keeping the flight range of mosquitoes in consideration.
- IX) Any other clearance from any other organization if required should be obtained.

Part –B. General Conditions

- i) Provision of supplying kerosene or cooking gas / Pressure Cooker to the labourers should be made instead of supplying fuel wood.



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- ii) Fuel depot may be opened at the site to provide the fuel (kerosene/wood /LPG). Medical facilities as well as recreational facilities should also be provided to the labourers.
 - iii) All the labourers to be engaged for construction works should be thoroughly examined by health personnel and adequately treated before issuing work permits.
 - iv) Restoration of construction area, including dumping site of excavated materials at dam site & power house site, should be ensured by leveling, filling up of borrow pits, landscaping etc. The area should be properly afforested with suitable plantation.
 - v) A multidisciplinary environmental monitoring cell inclusive of the experts from Ground Water Management, Hydrogeologist, Agriculture, Socio-economist etc. should be constituted immediately before the field activities of the project are undertaken.
 - vi) Financial provision should be made in the budget of the project for implementation of the above suggested safeguard measures.
 - vii) Six monthly monitoring reports should be submitted to the Ministry and its Regional Office, Bangalore for review.
4. Officials from Regional Office MOEF, Bangalore would be monitoring the implementation of environmental safeguards and they should be given full cooperation, facilities and documents / data by the project proponents during their inspections.
 5. The responsibility of implementation of environmental safeguards rests fully with the Irrigation Department and Government of Andhra Pradesh.
 6. In case of change in the scope of the project, project would require a fresh appraisal.
 7. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking the clearance, under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time- bound and satisfactory manner.
 8. This clearance letter is valid for a period of five years from the date of issue of this letter for commencement of construction work.
 9. A copy of the clearance letter will be marked to concerned Panchayat, if any, from whom any suggestion/representation has been received while processing the proposal.



10. State Pollution Control Board / Committee should display a copy of the clearance letter at the regional office, district industries centre and collector's office / tehsildar's office for 30 days.

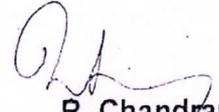
11. The project proponent should advertise within seven days at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board/Committee and also at Website of the Ministry of Environment and Forests at [http:// www.envfor.nic.in](http://www.envfor.nic.in).



R. Chandramohan)
Joint Secretary to the Govt. of India

Copy to: -

1. The Secretary, Ministry of Water Resources, Shram Shakti Bhawan, Rafi Marg, New Delhi - 110001.
2. Dr. Ravi Mallu, Special representative of Govt. of Andhra Pradesh, 1-Ashoka Road, Andhra Bhawan, New Delhi - 110001.
3. Secretary, Department of Environment, Government of Andhra Pradesh, Hyderabad.
4. Secretary, Department of Irrigation, Government of Andhra Pradesh, Hyderabad.
5. The Advisor (I & CAD) Planning Commission, Yojana Bhawan, New Delhi - 110001.
6. The Chief Engineer (PAD), Central Water Commission, Sewa Bhawan, R.K. Puram, New Delhi - 100062.
7. Member Secretary, Andhra Pradesh Pollution Control Board, Hyderabad.
8. CCF, Regional Office, Ministry of Environment & Forests, Bangalore.
9. EI - Division, MOEF, New Delhi - 110001.
10. Guard file.



R. Chandramohan)
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